

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00565/2018 in & OA/310/01322/2018

Dated Thursday the 10th day of January Two Thousand Nineteen

CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)

B.Sathy,
No. 17-457, Annai Nagar,
(near Old Check Post),
Renigunta Post, Chittoor Dist,
Pin 517520.Applicant

By Advocate M/s. M. Ravindhar

Vs

The Divisional Railway Manager,
Through, Sr. Divisional Officer/Madras,
Personnel Branch,
Madras Division,
Chennai 600003.Respondent

By Advocate Mr. P. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

The applicant has filed this OA seeking the following relief :

"To issue a writ or writs or orders in the nature of mandamus directing the respondent to disburse the retirement benefits and other benefits including the family pension payable to the applicant widow of the deceased E. Baskaran and to pass such further orders or order as may be deemed fit in the circumstances of the case and thus render justice."

2. There is no representation for the applicant when the matter was called for admission on 05.10.2018 and, therefore, the matter was posted to 15.10.2018.

As there was no representation again on that date, the matter was further adjourned to 28.11.2018 when though the counsel for MA applicant was present, the case was not presented. The matter was adjourned to 19.12.2018 when again the counsel for applicant was absent. The matter was posted to 07.01.2019 when the counsel for applicant was represented through a proxy counsel and the matter was adjourned for today. However, there is no representation for the applicant even today.

3. On perusal, it is seen that the applicant had filed Annexure A9 representation dt. 16.02.2017 which was in continuation of Annexure A8 representation dt. 12.02.2016. It appears that the applicant is seeking retirement

benefits due to her husband. As representations appear to be pending, I deem it appropriate to direct the competent authority to consider the representations and pass a reasoned and speaking order, if not already passed within a period of two months from the date of receipt of a copy of this order.

4. OA is disposed of at the admission stage. MA for delay in re-presentation stands disposed of in the light of this order.

(R. Ramanujam)
Member(A)
10.01.2019

SKSI